


45

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 26.02.2018.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

| C.P. No. or C.A. No. | T.P. No. | Purpose | Section | Name of the Parties M/s. / Mr. |
|------------------------|----------|--------------------------------------|----------|---|
| CP(CAA) No.13/BB/ 2017 | - | For filing of affidavit of valuation | 230/ 232 | Darshita Southern India Happy Homes Pvt. Ltd. |

| SL. NO. | NAME (IN CAPITAL) & PHONE NUMBER | REPRESENTATION TO WHOM | SIGNATURE |
|---------|----------------------------------|------------------------|--|
| 1 | Uday Shankar Assts 9482848179 | Petitioner |  |

ORDER

Counsel for Petitioner is present. Matter is listed today on the value of stamp duty filed by the company. Address letter to the Inspector General of Registration & Commissioner of Stamps, Karnataka, Bangalore to examine the scheme and to levy the stamp duty. Petitioner Counsel is directed to furnish all required papers for assessing the stamp duty before the Inspector General of Registration & Commissioner of Stamps, Karnataka, Bangalore. Registry is directed to prepare notice and Petitioner Counsel is directed to collect it from the registry and to file before the Inspector General of Registration & Commissioner of Stamps, Karnataka, Bangalore. List the matter when the report received from the Inspector General of Registration & Commissioner of Stamps, Karnataka, Bangalore.


Member (T)


Member (J)